

capital goods for export production, subject to fulfilment of export obligation from the date to be notified.

Capital for Karnataka State Undertakings Through Public Bonds

5938. SHRI V. SREENIVASA PRASAD:
SHRI C.P. MUDALAGIRI-YAPPA:

Will the Minister of FINANCE be pleased to state:

(a) whether Union Government have received any request from the Government of Karnataka for permission to the State Public Undertaking to raise capital from the market through bonds; and

(b) if so, the decision taken in the matter?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Yes; Sir.

(b) The present scheme of Public Sector Bonds is confined to Central Sector Undertakings.

Drive Against Black Money

5939. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased to refer to the reply given on 16th march, 1990 to Unstarred Question No. 806 regarding drive against black money and state the outcome of measures taken recently by Government to unearth black money?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Unearthing black money generated through tax-evasion is a continuous process. For unearthing unaccounted income and wealth, the Income-tax

Department takes various measures which includes search and seizure operations in appropriate cases. During the financial year 1989-90, 3984 searches were conducted which resulted in the seizure of prima-facie unaccounted assets of Rs. 128.02 crores. The amount of concealed income surrendered in the course of searches was Rs. 193.44 crores.

Besides for curbing the generation and investment of unaccounted money in the immovable property, 157 orders for purchase of immovable properties with an aggregate apparent consideration of Rs. 64.99 crores; have been made by the Appropriate Authorities appointed under Chapter XXC of the Income-tax Act, which empowers the Central Government with a preemptive right to purchase immovable properties in certain notified cities.

Seized Goods at Trivandrum Airport

5940. SHRI T. BASHEER: Will the Minister of FINANCE be pleased to state:

(a) the details of goods seized from the passengers at Trivandrum Airport during 1989 and so far;

(b) the amount realised by sale of confiscated items during the above period; and

(c) the value of goods lying undisposed?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). The value of the contraband goods seized by the Customs authorities from the passengers at Trivandrum Airport during 1989 and during the current year upto 31st march, 1990 and the amount realised by sale of confiscated goods during this period are given in the table below:

(Rs. in lakhs)

<i>Items</i>	<i>Value of goods seized</i>	
	<i>1989</i>	<i>1990 (upto 31 March)</i>
<i>1</i>	<i>2</i>	<i>3</i>
Gold	696	168
Other goods (Electric goods, currency, liquor etc)	208	28.86
Value of confiscated goods disposed of	60.82	18.30

(c) The value of the goods other than gold lying undisposed as on 31.3.90 in the Customs Warehouse at Trivandrum Airport is Rs. 33.67 lakhs. Confiscated gold is deposited in Mint in Government Account.

[*Translation*]

Export of Apples and Fruits

5941. SHRI K.D. SUTLTANPURI: Will the Minister of COMMERCE be pleased to state:

(a) the quantity of apples and other

fruits exported during the last one year, state-wise; and

(b) the names of the importing countries and the amount of foreign exchange earned therefrom?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). The quantity of apples and other fruits exported during 1988-89, the amount of foreign exchange earned therefrom and the names of main importing countries are indicated below:

<i>Qty. (prov.) (MTs)</i>	<i>Value (Prov.) (Rs. Crores)</i>	<i>Names of main importing countries.</i>
<i>1</i>	<i>2</i>	<i>3</i>
*60,000	45.00	United Arab emirates Kuwait, Saudi Arabia, Bangladesh, U.K. etc.

Export data is being maintained port-wise.

* Source: APEDA. New Delhi.